



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

അധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

**Labour and Skills Department
Labour and Skills (A)**

ORDERS

(1)

G.O. (Rt.) No. 398/2017/LBR.

Thiruvananthapuram, 25th March 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Kerala Feeds Ltd., Kallettumkara P.O., Thrissur-680 683, (2) The Unit Head, Kerala Feeds Ltd., Idakkulanagara P.O., Karunagappally and the workman of the above referred establishment Sri Shaji Krishnan, Nandu Bhavanam, Kallelibhagam, Karunagappally, Pin-690 519 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Shaji Krishnan, Head Load Worker by the management of the Kerala Feeds Ltd., Karunagappally, Kollam is justifiable or not ?
If not, what relief the worker is entitled to ?

(2)

G.O. (Rt.) No. 399/2017/LBR.

Thiruvananthapuram, 25th March 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Sasidharan, Aniyans Metals, Ochira P.O., Kollam and the workman of the above referred establishment represented by Sri G. Krishna Pillai, President, Karunagappally Taluk Head Load and Shop Employees Congress (INTUC), Mandalam Committee, K.S.Puram, Head Office, Puthiyakavu in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1)(c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Sasikala, by the management of Aniyans Metals, Ochira P.O., Kollam is justifiable or not? If not what relief the worker is entitled to?

(3)

G.O. (Rt.) No. 400/2017/LBR.

Thiruvananthapuram, 25th March 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri S. Shibu, Managing Partner, Asian Motors, Vadakkevila P.O., Kollam and the workman of the above referred establishment represented by the General Secretary, Kollam Jilla Mechanical and Engineering Employees Union (AITUC), Kadappakkada, Kollam-08 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Saji, Security Staff of Asian Motors, Pallimukku, Kollam is justifiable or not? If not what reliefs the worker is entitled to?

By order of the Governor,

GOPAL, V. S.,

*Deputy Secretary to Government.***Labour and Skills (E)**

G. O. (Rt.) No. 420/2017/LBR.

Thiruvananthapuram, 28th March 2017.

Read :—1. Application under Section 17 of the Working Journalists and Other Newspaper Employee (Conditions of Service) and Miscellaneous Provisions Act, 1955 filed by Sri. C. P. Santhosh.

2. Letter I (1)12672/2016 dated 9-1-2017 from the Labour Commissioner, Thiruvananthapuram.

ORDER

Whereas, the Government is of the opinion that an industrial dispute exists between Sri. C.P. Santhosh, Production and Maintenance Supervisor, Printing Press, Thottada, Malayala Manorama and the Managing Director, Malayala Manorama, P.B. No. 26, K.K. Road, Kottayam, Pin-686 001 in respect of matters mentioned in the annexure to this order.

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Dispute Act of 1947 (Central Act XIV of 1947) and by Section 17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (No. 45 of 1955) the Government hereby directs that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass award within a period of three months.

ANNEXURE

Whether the denial of amount due under the Working Journalists and Other Newspaper Employee (Conditions of Service) and Miscellaneous Provisions Act, 1955 to Sri. C.P. Santhosh, Cheruvathoor House, Nadathara P. O., Thrissur-680 751 from the Managing Director, Malayala Manorama, P.B.No. 26, K.K. Road, Kottayam-686 001 is justifiable? If not, what are the reliefs he is entitled to?

By order of the Governor,

TOM JOSE,

Additional Chief Secretary.